## 12.05 het.

## PAPERS LAID ON THE TABLE

DRAFT FIVE YEAR PLAN-1978-83

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table a copy of the "Draft Five Year Plan—1978—83" (Hindi and English versions). [Placed in Library. See No. LT-2180/78].

## STATEMENT ON PRODUCTS RESERVED FOR SMALL SCALE SECTOR

THE MINISTER OF INDUSTRY (GEORGE FERNANDES): I beg to lay on the Table a statement (Hindi and English versions) on Products reserved in Small Scale Sector coded according to National Industrial classification [Placed in Library. See No. LT-2181/78].

REVIEW AND ANNUAL REPORT OF NA-TIONAL TEXTILE CORPORATION LTD., NEW Dalhi FOR 1975-76 AND STATE-MENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
  - Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1975-76.
  - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1976-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (1) abovs. [Placed in Library. See No. LT-2182/78].

CRIMINAL COURTS AND COURT-MARTIAL (ADJUSTMENT OF JURISDICTION) RULES, 1978 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table:—

- (1) A copy of the Criminal Courts and Court-martial (Adjustment of Jurisdiction) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 488 in Gazette of India dated the 25th February, 1978, issued under subsection (1) of section 475 of the Code of Criminal Procedure Act, 1973. [Placed in Library. See No. LT-2183/78].
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The All India Services (Commutation of Pension) Amendment Regulations, 1978 published in Notification No. G.S.R. 227 (E) in Gazette of India dated the 6th April, 1978.
  - (ii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1978, published in Notification No. G.S.R. 450 in Gazette of India dated the 8th April, 1978.
  - (iii) The All India Services (Leave) Second Amendment Rules, 1978, published in Notification No. G.S.R. 451 in Gezette of India dated the 5th April, 1978.
  - (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amend-